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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.1134 of 1993

DATE OF JUDGMENT:16th September, 1993

BETWEEN:

Mr. K.Moulali ..

Applicant

AND

1. The Sub Divisional Officer,  
Telecom,  
Narasaraopet-522601.
2. The Telecom District Manager,  
Guntur-2.
3. The Chief General Manager,  
Telecom,  
A.P., Hyderabad-1.
4. Union of India represented by  
the Chairman,  
Telecom Commission,  
New Delhi-1.

..

Respondents

HEARD:

COUNSEL FOR THE APPLICANT: Mr. C.Suryanarayana, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, Sr. CGSC

CORAM:

HON'BLE SHRI/JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(AS PER HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.))

The applicant pleads that he was engaged from 1.6.86 to 23.10.92 as Casual Mazdoor in Guntur District with some breaks in between. This OA has been filed for a direction for

contd....

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(34)

his reinstatement with full back wages from the date of his termination, continuity of service and protection of his seniority as well as for absorption in the regular Group 'D' cadre.

2. In view of the instructions issued by the 3rd respondent in his letter No.TA/RE/20+2/R1gs/Corr., dated 22.2.1993, the following order is passed:-

The respondents are directed to re-engage the applicant if his juniors, similarly placed persons, in the Guntur unit are engaged. After such reengagement, the applicant should be considered for regularisation as and when his turn comes, as per the scheme evolved by the Department. The case of the applicant has to be considered for confirmation of temporary status in view of the scheme formulated as per the directions given by the Supreme Court.

3. The OA is ordered accordingly at the admission stage. No costs.

*P. T. Thiruvengadam*  
(P.T.THIRUVENGADAM)  
MEMBER (ADMN.)

*V. Neeladri Rao*  
(V.NEELADRI RAO)  
VICE CHAIRMAN

DATED: 16th September, 1993.

vsn

*8/9/93*  
Deputy Registrar (J)

To

1. The Sub Divisional Officer, Telecom, Narasaraopet-601.
2. The Telecom District Manager, Guntur-2.
3. The Chief GeneralManager, Telecom, A.P.Hyderabad-1.
4. The Chairman, Union of India, Telecom Commission, New Delhi-1.
5. One copy to Mr.C.Suryanarayana, Advocate CAT.Hyd.
6. One copy to Mr.N.R.Devraj, Sr.OGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm

*1993*

Cc by-21/9/93  
TYPED BY

0 COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI :MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 16 - 9 - 1993

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 1134/93,

T.A.No.

(W.P.)

Admitted and Interim directions  
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

16-9-1993

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